

**IN THE INCOME TAX APPELLATE TRIBUNAL
DEHRADUN CIRCUIT BENCH, DEHRADUN**

**BEFORE SHRI SAKTIJIT DEY, VICE-PRESIDENT
AND
SHRI M. BALAGANESH, ACCOUNTANT MEMBER**

**ITA No. 207/DDN/2019
Assessment Year: 2016-17**

Narendra Singh Negi, 251,
Azad Hind, CGHS Plot,
15, Dwarka, Dehradun.

PAN: ABJPN2600D
(Appellant)

Versus Income-tax Officer,
Ward 2(1), Dehradun.

(Respondent)

Assessee by : None
Revenue by : Sh. A.S. Rana, Sr. DR

Date of hearing : 22.06.2023
Date of pronouncement: 22.06.2023

ORDER

This is an appeal by the assessee against order dated 15.10.2019 of learned Commissioner of Income-tax (Appeals), Dehradun for the assessment year 2016-17.

2. When the appeal was called out for hearing, none appeared for the assessee. However, from materials on record, it appears, the assessee has filed a declaration for settlement of dispute under the Direct Tax Vivad Se Vishwas Act, 2020. Copy of certificate issued by

the designated authority in Form No. 3 as well as form-4 evidencing payment of tax has been furnished by the assessee.

3. We have heard learned Departmental Representative. Considering the fact that the assessee has opted for settling the dispute, arising in the appeal, under Vivad Se Vishwas Act, 2020, we are inclined to dismiss the present appeal as withdrawn.

4. However, in case, assessee's declaration under Vivad Se Vishwas Scheme is not finally accepted, liberty is granted to the assessee to seek recall of this order.

5. In the result, appeal is dismissed.

Order pronounced in the open court on 22/06/2023.

Sd/-

(M. BALAGANESH)
ACCOUNTANT MEMBER

Sd/-

(SAKTIJIT DEY)
VICE-PRESIDENT

Dated: 22/06/2023

*aks/-